



this juncture, this Tribunal having noticed the absence of the Interim Resolution Professional and the urgency pleaded by the Applicant; requested the Applicant to inform the Interim Resolution Professional to join in the Video Conference proceedings and apprise the Bench as a direction from the Bench and kept back the matter for a while. Thereafter, the matter was again called out on Board and the Counsel appearing for the Applicant informed that the Interim Resolution Professional has bluntly refused to appear on the pretext that a copy of the present Interlocutory Application filed by the Applicant has not been served upon him.

This Bench has taken very serious note regarding the conduct of the Interim Resolution Professional and has no option except to believe that the Interim Resolution Professional in mis-conducting the Corporate Insolvency Resolution Process as complained by the Applicant herein.

However, in order to give one more fair opportunity to the Interim Resolution Professional, the matter is ordered to be listed on Board on 12.05.2023, with further direction to the Counsel appearing for the Applicant to serve a copy of the present Interlocutory Application on the Interim Resolution Professional and once again inform the Interim Resolution

Professional to remain present in the Court physically tomorrow. List this matter on Board on 12.05.2023, for further consideration and hearing. Registry is directed to retain the position of this matter High on Board on tomorrow.

**Sd/-**

**Sd/-**

**ANU JAGMOHAN SINGH  
MEMBER (TECHNICAL)**

**H. V. SUBBA RAO  
MEMBER (JUDICIAL)**

Vedant Kedare